

MR. SPEAKER : It does not matter. I cannot assure that. It is neither in your power nor in my power.

SHRI M. RAGHUMA REDDY : I am raising this point for the last three days. You have not considered it.

MR. SPEAKER : You must learn the rules. It is not my job. It is the ballot which decides the names. That is what I say.

(Interruptions)

MR. SPEAKER : Mr. Minister is on his legs. Take your seat.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : I beg to inform the House that when this matter regarding the Quran came in the Press, we took cognizance of this and our Cabinet Minister, Shri Asoke Sen issued a press statement that we are deputing the Attorney General of India to intervene in the matter and have the writ petition dismissed straight away.

[Translation]

SHRI MOOL CHAND DAGA (Pali) : Mr. Speaker, Sir, I have a small request to make. The request is that time is not regulated for the items on the daily Gorden Pap hon. Members who speak first are given half an hour and sometimes 40 minutes, but those who speak in the end are given two or three minutes, whereas the rules are very clear about it. The rules should be observed.

MR. SPEAKER . Yesterday, I allowed extra time, more than what was allotted.

SHRI MOOL CHAND DAGA : The question is not that. What I want to point out is that the Hon. Members who speak first are given 40 minutes to

one hour, whereas those coming at the end are given only 2 to 3 minutes.

MR. SPEAKER : It always happens.

(Interruptions)...

[English]

AN HON. MEMBER : There should be no discrimination between one Member and the other. (Interruptions)

MR. SPEAKER : Not allowed. There is no point of order. Now, papers to be laid.

12.13 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Customs Act under National Bank for Agriculture and Rural Development Act, and Reports of C.A.R. of India for 1983-84

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POJARY) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962 :
 - (i) G.S.R. 388(E) published in Gazette of India dated the 30th April, 1985 together with an explanatory memorandum extending the validity of Notification No. 295—Customs dated the 1st November, 1983 upto the 30th April, 1987.
 - (ii) G.S.R. 391(E) published in Gazette of India dated the 1st May, 1985 together with an explanatory memorandum making certain amendment to Notification

No. 210/82—Customs dated the 10th September, 1982 so as to extend the benefit of exemption to supplies made to Gas Authority of India Limited.

- (iii) G.S.R. 392(E) and 393(E) published in Gazette of India dated the 1st May, 1985 together with an explanatory memorandum regarding exemption to silk worm seeds when imported into India from the whole of basic and auxiliary duties of customs leviable thereon.

- (iv) G.S.R. 395(E) published in Gazette of India dated the 1st May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 97—Customs dated the 2nd May, 1979 so as to enhance the period for re-export to six months from the existing two months.

[Placed in Library. See No. LT—895/85]

- (2) A copy of the National Bank for Agriculture and Rural Development (Additional) General Regulations, 1984 (Hindi and English versions) published in Notification No. S.O. 740 in Gazette of India dated the 23rd February, 1985, under sub-section (5) of section 60 of the National Bank for Agriculture and Rural Development Act, 1981.

[Placed in Library. See No. LT—896/85]

- (3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :

- (i) Report of the Comptroller and Auditor General of India for the year 1983-84

—Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes.

[Placed in Library. See No. LT—897/85]

- (ii) Advance Report of the Comptroller and Auditor General of India for the year 1983-84—Union Government (Railways).

[Placed in Library. See No. LT—898/85]

Annual Report of and Review on Jute Manufactures Development Council, Calcutta for 1983-84 and National Jute Manufacturers Corporation Ltd. Calcutta for 1983-84 and a statement re-delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH): I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above.

[Placed in Library. See No. LT—899/85]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) A statement regarding Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1983-84.

(ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-900/85]

DR. DATTA SAMANT (Bombay South Central): Sir, the Prime Minister has made a statement that after the 17th meeting of the Akali Dal, he will take a decision....

MR. SPEAKER: It is nothing like that. This is not the way. Overruled. It is irrelevant. Sit down.

(Interruptions)

MR. SPEAKER: This is not the way to raise the issue. This is not a point of order. I cannot allow it. You must learn first.

DR. DATTA SAMANT: I have already given a calling-attention notice.

MR. SPEAKER: There is no question of calling-attention. I will take a decision on the calling-attention notice. I cannot allow it here like this.

(Interruptions)

MR. SPEAKER: Please sit down.

12.15 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 30th April, 1985, adopted the following motion in regard to the Committee on Public Accounts:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha to agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1986 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:

1. Shrimati Amarjit Kaur
2. Shri Nirmal Chatterjee
3. Miss Jayalalitha
4. Shri Gulam Rasool Kar
5. Shri Chaturanan Mishra
6. Shri K.L.N. Prashad
7. Shri Ramanand Yadav.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha